

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 413  
IA/87/ND/2024 in IB/429/ND/2021

**IN THE MATTER OF:**

IFCI Ltd	...	Applicant
Versus		
Ram Kishor Arora	...	Respondent

**Under Section 95 of IBC, 2016**

**Order delivered on 07.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the RP : Adv. Hitesh Sachar, Adv. Anju Jain,  
Adv. Rabi Karmokar for RP  
For the Respondent/PG : Adv. Aditi sharma, Adv. Lokesh Malik

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the Applicant. Ld. Counsel for the Respondent/Personal Guarantor is present through VC and submitted that interim order granted by Hon'ble NCLAT is still in existence and seeks time to file a copy of the order along with a memo. Permission granted. List the matter on **15.07.2024**.

-SD-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**